

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1303 of 2019

IN THE MATTER OF:

Allahabad Bank

...Appellant

Vs

Poonam Resorts Ltd.

....Respondent

Present:

For Appellant: Mr. Debal Banerjee, Sr. Advocate with Ms. Reema Khorana, Mr. Kartik Rathi, Advocates and Mr. Shailesh Kumar, Chief Manager Allahabad Bank.

For Respondent: Dr. U. K. Choudhary, Sr. Advocate with Mr. Anupam Sanghi and Mr. Manisha Choudhary, Advocates.

With

Company Appeal (AT) (Insolvency) No. 1304 of 2019

IN THE MATTER OF:

Allahabad Bank

...Appellant

Vs

Link House Industries Ltd.

....Respondent

Present:

For Appellant: Mr. Debal Banerjee, Sr. Advocate with Ms. Reema Khorana, Mr. Kartik Rathi, Advocates and Mr. Shailesh Kumar, Chief Manager Allahabad Bank.

For Respondent: Dr. U. K. Choudhary, Sr. Advocate with Mr. Anupam Sanghi and Mr. Manisha Choudhary, Advocates.

Company Appeal (AT) (Insolvency) No. 1303 of 2019 & 1304 of 2019

ORDER

30.01.2020: In Company Appeal (AT) (Insolvency) No. 1304 of 2019, Dr. U. K. Choudhary, learned senior counsel for the Respondent submits that a letter dated 27th January, 2020 giving an offer for settlement has been addressed to the Appellant regarding proposed settlement. Learned senior counsel for Appellant assures to respond to the same.

List this appeal 'for orders' on **13th February, 2020.**

**[Justice Bansi Lal Bhat]
Member (Judicial)**

**[Justice Venugopal M.]
Member (Judicial)**

**[V. P. Singh]
Member (Technical)**

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